

CHAPTER II

VACATIONS AND HOLIDAYS

¹**29. Vacations :-** The vacations to be observed in the High Court and its Offices on the Original Side shall be three in every year, viz., the May, October and December Vacations and shall begin and end on such days as the Court may direct.

30. Holidays :- The High Court and its Offices on the Original Side will be closed on such days as the Court may direct. A list of Holidays shall be notified in the Maharashtra Government Gazette.

1. Substituted by G.N.No. G/Amend/2419,dated 11.4.1991,See M.G.G. Pt. IV-C, Pg 170-173.

31. Applications in vacation and on holidays: - Whenever any application is to be made to the Court in the vacation or on a holiday, the party or his Advocate on record shall give reasonable notice thereof to the Prothonotary and Senior Master or the officer whose duty it is to attend to such application.

²**31-A. Matters to be dealt with by a Single Judge during Vacations and Holidays :-** Notwithstanding anything contained in these Rules, a Single Judge may, during vacation or on holidays or when Courts are not in session, ³[* * * * *] grant *ad-interim* Orders in any urgent matter, civil or constitutional, Original or Appellate, even when ordinarily such orders are required to be passed by a Division Bench, Such *ad-interim* Orders shall be placed before the appropriate Division Bench for further considerations as soon as possible on re-opening of the Court.

2. Rule 31-A was Inserted by G.N.No.G/Amend/2419. dated 11.4.1991, See M.G.G. Pt. IV-C, Pg. 170.

3. The words "issue a Rule or" was deleted by G.N.No. G/Amend/7910, dated 24.7.1996, See. M.G.G., Pt.IV-C, Pg. 413)

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